

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 27.03.2014**

The meeting No.50/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 27.03.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.50/AM-14 dated 27.03.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 50/84-ALC3/2013

**MEETING DATE** : 27.03.2014

1	<b>Case No.:3/46/84-ALC3/2013</b>	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00354/AM14/	RLA File :03/95/040/00321/AM14/	Lic.No/Date:0310752196 04.10.2013	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the			

Committee after deliberations decided to write a d.o. letter to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing of requisite comments in the matter. The case stands for re-listing on 24.04.2014.

2	<b>Case No.:4/46/84-ALC3/2013</b>	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00355/AM14/	RLA File :03/95/040/00322/AM14/	Lic.No/Date:0310752199 04.10.2013	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to write a d.o. letter to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing of requisite comments in the matter. The case stands for re-listing on 24.04.2014.			

3	<b>Case No.:7/42/84-ALC3/2013</b>	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00308/AM14/	RLA File :06/24/040/00026/AM14/	Lic.No/Date:0610035282 06.12.2013	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to await the same and deferred the case for re-listing on 24.04.2014.			

4	<b>Case No.:10/42/84-ALC3/2013</b>	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00311/AM14/	RLA File :06/24/040/00025/AM14/	Lic.No/Date:0610035281 06.12.2013	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to await the same and deferred the case for re-listing on 24.04.2014.			

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Case No.:24/47/84-ALC3/2013	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Approved	
HQ File :01/84/050/00379/AM14/	RLA File :10/24/040/00058/AM14/	Lic.No/Date:1010055938 13.12.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Latex backed Sisal Mats	6667 Sq. meter	Latex backed Sisal Mattings	7000 Sq. Meter
The thickness should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:30/42/84-ALC3/2013	Party Name: UNIQUE FASHION	Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Approved
HQ File :01/84/050/00331/AM14/	RLA File :05/24/040/00323/AM14/	Lic.No/Date:0510373734 17.12.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

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case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/112/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt (Half Sleeve) made of 100% Polyester fabric, GSM-120+/-10%, Style No.867310	3990 Nos.	100% Polyester fabric, GSM-120+/-10%, width-57/58"	2.55 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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<b>Case No.:11/42/84-ALC3/2013</b>	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00312/AM14/	RLA File :05/24/040/00324/AM14/	Lic.No/Date:0510373907 18.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Other Garments-Ladies Romper made of 100% Rayon woven printed fabric, GSM-137+/-10%, Style No. WD42U19	5051 Nos.	100% Rayon woven printed fabric, GSM-137+/-10%	10,290 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:25/42/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00326/AM14/	RLA File :07/24/040/00324/AM14/	Lic.No/Date:0710100794 24.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/135/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Shirt Dress with Belt made of 97% Cotton 3% Elastane yarn dyed fabric, GSM-118+/-10%, Style No. RM8 7646212	460 Nos.	97% Cotton 3% Elastane yarn dyed fabric, GSM-118+/-10%	3.06 meter piece	Sq. per
2.	Ladies Shirt Dress with Belt made of 97% Cotton 3% Elastane printed fabric, GSM-118+/-10%, Style No. RM8 7646211	260 Nos.	97% Cotton 3% Elastane printed fabric, GSM-118+/-10%	3.31 meter piece	Sq. per
3.	Ladies Shirt Dress with Belt made of 99% Cotton 1% Elastane dyed fabric, GSM-115+/-10% & 99% Cotton 1% Elastane printed fabric, GSM-115+/-10%, Style No. RM1 7635689	5000 Nos.	99% Cotton 1% Elastane dyed fabric, GSM-115+/-10%	2.92 meter piece	Sq. per
			99% Cotton 1% Elastane printed fabric, GSM-115+/-10%	0.15 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9	<b>Case No.:2/42/84-ALC3/2013</b>	Party Name: SRF LIMITED	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00303/AM14/	RLA File :04/24/040/00205/AM14/	Lic.No/Date:0410153908 03.01.2014	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. Therefore, the Committee after deliberations decided to write a d.o. letter to Deptt. of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers for furnishing of requisite comments in the matter. The case stands for re-listing on 24.04.2014.			

10	<b>Case No.:17/42/84-ALC3/2013</b>	Party Name: THE AURA CREATION EXPORTS PVT. LTD.	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00318/AM14/	RLA File :05/24/040/00359/AM14/	Lic.No/Date:0510375344 03.01.2014	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to send a reminder to the applicant firm for furnishing of requisite information/details. The case stands for re-listing on 24.04.2014.			

11	<b>Case No.:2/50/84-ALC3/2013</b>	Party Name: J.K.FABRICS	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00402/AM14/	RLA File :07/24/040/00356/AM14/	Lic.No/Date:0710101185 08.01.2014	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and could not understand what is exact export item in both the export product, whether it is made-ups or saree. The Committee after deliberations decided to			

ask the application firm to specify the export products and also provide the stage-wise wastage in both the export product for consideration of the Committee. The case stands for re-listing on 24.04.2014.

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<b>Case No.:4/50/84-ALC3/2013</b>	Party Name: VRIJESH CORPORATION	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00404/AM14/	RLA File :03/95/040/00743/AM14/	Lic.No/Date:0310767767 24.01.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax fabrics (dyed/undyed)	14,245 Kgs.	Flax yarn	14,957 Kgs.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

13	<b>Case No.:5/50/84-ALC3/2013</b>	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00405/AM14/	RLA File :03/95/040/00820/AM14/	Lic.No/Date:0310768762 31.01.2014	Defer Date: 24.04.2015
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.04.2014.			



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Case No.:2/46/84-ALC3/2013	Party Name: SRI TEXTILE ERODE PRIVATE LIMITED,	Meet No/Date:50/84-ALC3/2013 27.03.2014	Status: Approved	
HQ File :01/84/050/00353/AM14/	RLA File :32/24/040/00024/AM14/	Lic.No/Date:3210072847 05.02.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Short made of 100% Nylon full dull woven dobby fabric, GSM-118+/-5%	3600 Nos.	100% Nylon full dull woven dobby fabric, GSM-118+/-5%, width-58"	6660 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

15

<b>Case No.:3/50/84-ALC3/2013</b>	Party Name: MARCO POLO TESSITURA PVT. LTD.	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00403/AM14/	RLA File :03/95/040/00912/AM14/	Lic.No/Date:0310771501 24.02.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of Polyester Filament yarn and Spun yarn	8143.790 Kgs.	Polyester Filament dyed yarn- 75 to 150 Den+/- 10%	2323 Kgs.



	(Polyester-2212.38 Kgs., Spun yarn-1969.52 Kgs.), Polyester Chenille Spun yarn (2285.71 Kgs.), Acrylic Spun dyed yarn (961.9 Kgs.) & Acrylic Chenille Spun dyed yarn (714.285 Kgs.)	Polyester Spun yarn dyed NE 7+/-10%	2068 Kgs.
		Polyester Chenille spun yarn grey NM-3.800 to 5.000+/-10%	2400 Kgs.
		Acrylic Spun dyed yarn NM-7.00+/-10%	1010 Kgs.
		Acrylic Chenille Spun dyed yarn, NM-3.8+/-10%	750 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

16	<b>Case No.:1/50/84-ALC3/2013</b>	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:50/84-ALC3/2013 27.03.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00401/AM14/	RLA File :35/24/040/00044/AM14/	Lic.No/Date:3510043648 04.03.2014	Defer Date: 24.04.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided manufacturing process and stage-wise wastage of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for considerations of the proposal. The case stands for re-listing on 24.04.2014.			

## MANUAL AGENDA CASE

(17)

Case No.577	M/s Gaurav International, Gurgaon
NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/218/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510362261 dated	

07.08.2013.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Romper made of 100% Linen dyed woven fabric, GSM-160+/-10% with embellishment of Indian lace, Style No.334727	920 Nos.	100% Linen dyed woven fabric, GSM-160+/-10%	1840 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.578	M/s Alps Industries Ltd., Ghaziabad
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/162/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510363932 dated 29.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/102/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Coated fabric, GSM-349+/-10% made from 85% Cotton & 15% Polyester printed fabric, GSM-169+/-10%	51,919 Sq. Meters	85% Cotton & 15% Polyester printed fabric, GSM-169+/-10%, width-140 cms.	54,582 Sq. Meters
			Primal ST 954 Emulsion	6347 Kgs.
2.	Coated made-ups made from printed Poly Cotton fabric, GSM-113+/-10% (Size-135x160 cms.=374 pairs Size-202x160 cms.=773 pairs Size-270x205 cms.=512 pairs Size-270x220 cms.=489 pairs)	18,770 Sq. Meters	50% Cotton & 50% Polyester printed fabric, GSM-113+/-10%, width-140 cms.	20,258 Sq. meter
			Primal ST 954 Emulsion	2356 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.579	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/154/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510314445 dated 13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/136/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilted Cushion Cover made of 100% Silk dyed woven fabric, GSM-40+/-10%,Size-30x50 cms.	2280 Nos.	100% Silk dyed woven fabric, GSM-40+/-10%, width-44" (for front panel only)	0.25 Sq. meter per piece
2.	Quilted Cushion Cover made of	2280 Nos.	100% Silk dyed woven fabric,	0.32 Sq.

100% Silk dyed woven fabric, GSM-40+/-10%,Size-45x45 cms.	GSM-40+/-10%, width-44"	meter per piece
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.580	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/153/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510359866 dated 16.07.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/137/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cushion Cover made of front 100% Linen woven fabric, GSM-465+/-10%, Size-50x50 cms., Style No. EURO EMB	9570 Nos.	100% Linen unwashed woven fabric, GSM-465+/-10%, width-73.5"	1.36 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.581	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/152/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510314445 dated 13.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Cotton Silk Pinch Throw made of front & border 60% Cotton 40% Silk woven dyed fabric, GSM-69+/-10%, Size-240x220 cms.,	1700 Nos.	60% Cotton 40% Silk woven dyed fabric, GSM-69+/-10%, width-54"	9.60 meter piece	Sq. per
2.	Cotton Silk Pinch Cushion made of front & back 60% Cotton 40% Silk woven dyed fabric, GSM-69+/-10%, Size-30x30 cms.,	2500 Nos.	60% Cotton 40% Silk woven dyed fabric, GSM-69+/-10%, width-54"	0.38 meter piece	Sq. per
3.	Cotton Silk Pinch Cushion made of front & back 60% Cotton 40% Silk woven dyed fabric, GSM-69+/-10%, Size-58x58 cms.,	2500 Nos.	60% Cotton 40% Silk woven dyed fabric, GSM-69+/-10%, width-54"	1.09 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.582	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/151/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510336494 dated 04.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/138/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Cushion Cover made of 100% Linen woven fabric, GSM-160+/-10%, Size-40x40 cms., Style: Alvira	6570 Nos.	100% Linen woven fabric, GSM-160+/-10%, width-100"	0.73 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.583	M/s Orient Craft Ltd., New Delhi
NC 50/AM-14, dt. 27.03.2014	File No.01/84/171/150/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510360065 dated 17.07.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/139/2013-14/Hos., dated 26.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies' Romper made of 100% Rayon woven fabric, GSM-113+/-10%, Style No. WD41S17	1360 Nos.	100% Rayon woven fabric, GSM-113+/-10%, width-54"	1.74 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.584	M/s Pacific Leather Pvt. Ltd., Kanpur
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NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/191/AM-14/DES-V
Deletion of foot note conditions, General Note condition Srl. No.3 and for specifying the import items against Polyurethane resin Srl. No.26 of G-7 as Polyurethane Resin (Polyurethane binder/Acrylic Binder/Resin Binder).	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for deletion of footnote condition under Sr. No.26 of SION G-7 for specifying the import items against Polyurethane resin. The Committee noted that the relevant file on the subject has already sent to Shri Nand Lal, Sr. D.O., DIPP for their comments. Therefore, the Committee after deliberations decided to send a reminder to DIPP for furnishing their comments. The case stands for re-listing on 17.04.2014.

(25)

Case No.585	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/097/AM-11/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(26)

Case No.586	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/170/AM-14/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510041934 dated 22.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm in their letter dated 08.03.2014 has provided measurement chart and CAD/CAM details for winter pant only. Applicant firm has not provided measurement chart and CAD/CAM details for winter jacket in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide measurement chart and CAD/CAM details for winter jacket also for



consideration of the proposal. The proposal stands for re-listing on 24.04.2014.

(27)

Case No.587	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/137/AM-14/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510041910 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(28)

Case No.588	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/136/AM-14/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510041913 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(29)

Case No.589	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/161/AM-14/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510041935 dated 22.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity now allowed
1.	Mill made Industrial Work wear (Boiler Suit) made of 98% Cotton 2% Nylon fibre with white metal compound blended dyed woven fabrics with flame resistant finish, GSM-260+/- 10%	10,000 Nos.	Raw cotton natural fibre	12,520.87 Kgs.	12,520.87 Kgs.
			Nylon fibre with white metal compound	223.08 Kgs.	223.08 Kgs.
			Vat dyes	152.10 Kgs.	152.10 Kgs.
			Flacovan (FR chemicals)	4056 Kgs. @ 400 gms. per kg. of fabric	4482 Kgs. @ 442 gms. per kg. of fabric
			Ukadan flame resistant chemicals	476.58 Kgs. @ 47 gms. per kg. of fabric	476.58 Kgs. @ 47 gms. per kg. of fabric
			Silastal flame resistant chemicals	192.66 Kgs. @ 19 gms. per kg. of fabric	203 Kgs. @ 20 gms. per kg. of fabric
			Silastan flame resistant chemicals	40.56 Kgs. @ 2 gms. per kg. of fabric	40.56 Kgs. @ 2 gms. per kg. of fabric
			Furnace Oil	As per fuel policy	As per fuel policy
			Polyvinyl Alcohol	101.40 Kgs.	101.40 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.590	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
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NC 50/AM-14, dt. 27.03.2014	File No.01/84/162/138/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041911 dated 20.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(31)

Case No.591	M/s Seato Auto Accessories (India) Pvt. Ltd., Ernakulam
NC 50/AM-14, dt. 27.03.2014	File No.01/84/50/289/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.1010054266 dated 30.07.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.04.2014.

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